gard to the Government purchases in the case of the appropriate pieces of art?

SHRI M. C. CHAGLA: I have not received any complaint so far.

SHRI G. RAMACHANDRAN: Is there a special committee of artists for making the selection when these purchases are made? If there is a committee, who are the members?

SHRI M. C. CHAGLA: The . . .

SHRI G. RAMACHANDRAN: I have not finished. And are these purchases confined to contemporary art pieces?

SHRI M. C. CHAGLA: Has the hon. Member finished? The Committee for 1963-64 is composed of Shri B. C. Sanyal, Secretary of the Akadami, Shri G. Venkatachalam, Shri S. T. Satyamurti, Shri Ajit Mukherjee, Shri M. S. Randhawa, Shri Badr-ud-din Tyabji, Dr. Leydon, Shri Satish Gujral and Shri P. D. Das Gupta the curator. With regard to the second part of the question, we have laid down that contemporary at means nay painting or sculpture done after 1875.

PANDIT S. S. N. TANKHA: What is the amount that is allocated for the purpose during the present Plan period? And may I ask whether each year the amounts are allocated for the purchase of the various things of art?

SHRI M. C. CHAGLA: I have got the figure of the amount that we have spent, but I don't have the figure for the Third Plan period. I think we have specific appropriation. We have spent Rs. 45,205 for buying paintings of contemporary living artists; and the rest of the amount, *i.e.* Rs. 23,000 has been spent in buying paintings and sculptures of artists who painted or who sculptured these up to 1875 and who are no longer living.

PANDIT S. S. N. TANKHA: Sir, what I wanted to know was this, whether for every year, during the present Plan period, allocations are made that for such and such year so much money is to be allotted by the Government for the purchase of these articles, and out of these amounts, how the distribution is made for the various purchases?

SHRI M. C. CHAGLA: I have not got these facts. The question only asked how much amount was spent. But I can send and other information to the hon. Member if he wants it.

SHRI I. K. GUJRAL: May I ask the hon. Minister, in view of the fact that very lofty ideals have been held aloft that modern artists should be helped and so on, does the hon. Minister feel that this amount of Rs. 68,000 is sufficient for this purpose?

SHRI M. C. CHAGLA: I definitely don't.

भारत में पाकिस्तानी राष्ट्रिक

*५२४. श्री गिरिराज किशोर कपूर : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय भारत में कितने पाकिस्तानी उनके वीसा की अवधि समाप्त होने के बाद भी रह रहे हैं ; और

(ख) यहां पर अवैध रूप से रह रहे पाकिस्तानियों की संख्या कितनी है और उनको वापस भेजने के लिये सरकार क्या कदम उठा रही है ?

†[PAK NATIONALS IN INDIA

*524. SHRI G. K. KAPOOR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Pakistanis who are at present overstaying in India after the expiry of the period of their visas; and

(b) the number of Pakistanis who are staying here illegally and the action being taken by Government to send them back?]

†[ ] English translation.

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री जय सुखलाल हाथी) : (क) 30 सितम्बर, 1964 को 8,486 ।

(ख) 30 सितम्बर, 1964 को इनकी संख्या 695 थी । इसमें असम और त्रिपुरा में अवैध रूप से घुसने वालों को जिनकी संख्या क्रमश: 1,35,000 और 30,000 है, शामिल नहीं किया गया है ।

भारतीय पारपत्र अधिनियम, 1920 तथा विदेशी अधिनियम, 1964 के अधीन ऐसे लोगों पर मुकदमे चलाने और उन्हें वापस भेजने के लिये कार्यवाही की जा रही है ।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) 8486 as on the 30th September, 1964.

(b) 695 as on the 30th September, 1964. This excludes infiltrants in Assam and Tripura whose number is estimated to be 1,35,000 and 30,000 respectively.

Action for the prosecution and eviction of such persons under the Indian Passport Act, 1920, and the Foreigners Act, 1946, is being taken.]

श्री गिरिराज किशोर कपूर : क्या माननीय मंत्री जी यह बतलाने की कृपा करेंगे कि काश्मीर में इतना उधम हो रहा है और पाकिस्तानी रोज वहां हमले कर रहे हैं तो ऐसी स्थिति में क्या सरकार इन लोगों को वहां से जल्द से जल्द बाहर भेजने की कोई योजना बनायेगी ?

श्री जयसुखलाल हाथी : इस तरह की योजना तो है और जो पाकिस्तानी नेशनल हैं उनको हम वापस भेज रहे है ।

श्री विमलकुमार मन्नालालजी चौरड़िया : क्या श्रीमान यह बतलायेंगे कि बहुत बड़ी संख्या में पूर्वी पाकिस्तान से लोग भारत की सीमा में आ गये हैं और काफी अरसे से यहां पर रह रहे हैं । इस तरह के लोगों को हटाने में विलम्ब क्यों किया जा रहा है जबकि वे वहा पर झगड़ा करते हैं और यह प्रश्न काफी अरसे से इस तरह से चलता आ रहा है ? क्या मंत्री जी इस संबध में जल्द से जल्द कोई कार्यवाही करेंगे ?

श्री जयसुखलाल हाथी : बात सही है कि काफी अरसे से आसाम और त्रिपुरा में पाकिस्तानी नेशनल आ गये हैं । उनकी तादाद करीब $2\frac{1}{2}$ लाख के है और इनमें से करीब 1 लाख लोगों को निकाल दिया गया है ।

SHRI ARJUN ARORA: May I know if the figures given by the hon. Minister include those Pakistani citizens, so-called Pakistani citizens, who do not accept Pakistani citizenship and who dispute the Government of India's right to deport them to Pakistan?

SHRI JAISUKHLAL HATHI: As I said, in Assam and Tripura, there were about two and a half lakhs infiltrants. When they are asked to go, some of them claim that they are Indian nationals. For that we have appointed Tribunals which go into these cases and decide whether they are Indian nationals or Pakistani nationals, and they are then deported.

SHRI ARJUN ARORA: May I know if any Tribunal will be appointed to hear the cases of people, other than these persons mentioned by the hon. Minister, in Assam and Tripura? I ask this because there are people in other parts about whom there may be cases of overstaying their visas and who say that they are not Pakistani nationals?

SHRI JAISUKHLAL HATHI: There are two kinds of people who overstay. The first category is of people who, as the hon. Member mentioned just now, have visas and who over-

†[ ] English translation.

stay their visas. They are definitely Pakistani nationals and there is no dispute about that. But they may have some reason for overstaying. For instance, some relative may be ill, or he himself may be ill, and so he may be overstaying. For that there is a procedure by which he can apply for extension of the visa. So this category of persons do not and cannot say that they are not Pakistani nationals. Then there are certain categories of people who have come in 1949-50 when the passport system was not there. Subsequently, the permit system was introduced. In the meantime they came here and there is dispute. They also are being deported.

SHRI D. THENGARI: What is the number of Pakistanis overstaying in India and now residing in Calcutta proper?

SHRI JAISUKHLAL HATHI: About 300 in West Bengal.

श्री देवकीनन्दन नारायण : क्या माननीय मंत्री जी यह बतलाने की कृपा करेंगे कि जैसा आपने अभी फरमाया कि पाकिस्तानी नेशनल और इंडियन नेशनलों के संबंध में एक ट्रिब्यूनल कायम किया गया है । तो उस ट्रिब्यूनल के सामने आज तक जितने मामले आये हों उसमें से कितने मामलों में फैसला हुआ है जिनको हमने पाकिस्तानी नेशनल कहा है और वे निकाले नहीं गये ?

श्री जयसुखलाल हाथी : ऐसे बहुत कम केसेज हैं और जहां तक मेरा ख्याल है पिछले दो महीनों में इस तरह के 10 केसेज निकले होंगे ।

SHRI DEOKINANDAN NARAYAN: Out of how many?

SHRI JAISUKHLAL HATHI: Out of 7,000 hardly there might be 10 cases. I have not got the figures now, but practically almost all who were declared to be Pakistani nationals were Pakistan nationals.

श्री देवकीनन्दन नारायण : क्या माननीय मंत्री जी यह बतलाने की कृपा करेंगे कि अभी कुछ दिन पहले दिल्ली में डेमोक्रेसी और सिक्यूलरिज्म के संबंध में एक कान्फ्रेंस हुई थी और उस में यह प्रस्ताव पास किया गया कि आसाम से इंडियन नेशनलों को पाकिस्तानी नेशनल बताकर जबरन बाहर भगाया जा रहा है और पुलिस उनके साथ जुल्म करती है, तो यह बात कहां तक सही है और उस प्रस्ताव के संबंध में सरकार ने कोई राय जाहिर की है या नहीं ?

श्री जयसुखलाल हाथी : इस कांफ्रेंस में यह सवाल उठाया गया था और जब भारत और पाकिस्तान के गृह मंत्रियों की मीटिंग हुई थी जब पाकिस्तानी डेलीगेशन ने यही बात उठाई थी कि इंडियन नेशनलों को यानी मुसलमानों को पाकिस्तानी नेशनल कहकर भारत से निकाला जा रहा है । हमने कहा कि यह बात सही नहीं है और इसके हमने आंकड़े दिये । इसके साथ ही हमने यह कहा कि इस काम के लिए ट्रिब्यूनल कायम किया गया है, तो उन्होंने कहा कि एक इन्टरनेशनल ट्रिब्यूनल नियुक्त किया जाना चहिये । हमने कहा कि इस तरह की बात नहीं हो सकती है और हम केवल पाकिस्तानी नेशनलों को ही हिन्दुस्तान से निकाल रहे हैं, इंडियन नेशनलों को नहीं निकाल रहे हैं ।

SHRI OM MEHTA: May I know how many Pakistanis were arrested during the last six months for smuggling, dacoity and sabotage?

SHRI JAISUKHLAL HATHI: That is a separate question and I have not got the figures here.

COL. B. H. ZAIDI: Is it true that a number of people who were declared Pakistani nationals by the Tribunal

were, on appeal to the High Court, declared as Indian nationals? If so what was the percentage of such people who could afford to go to the High Court, and who as a result of the judgment of the High Court were declared to be Indian citizens?

SHRI JAISUKHLAL HATHI: As I said, I have not got the figures of appeals in the High Court. I have got the figures relating to the cases dealt with by the Tribunal and the number comes to ten to fifteen in the last few months.

SHRI G. RAMACHANDRAN: Is there any truth in the allegation which is being circulated in some sections of the Press that Pakistanis of this category are now in Kerala and is there further any truth in the allegation that they are trying to fish in the troubled waters of Kerala? Is there any truth at all?

SHRI JAISUKHLAL HATHI: I have no information at all.

श्री गिरिराज किशोर कपूर : क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि वीसा प्राप्त करने के बाद जो पाकिस्तानी भारत में आये हुए हैं और जिन्होंने सरकार से यह दरख्वास्त की है कि हमें कुछ रोज़ और रहने दिया जाय, उनके बाद जो पाकिस्तानी यहां पर बने हुए है, उनके यहां से भेजने में सरकार को क्या दिक्कतें हो रही हैं। और ऐसे पाकिस्तानी दिल्ली में कितने है ?

श्री जयसुखलाल हाथी : इसमें सरकार को कोई दिक्कत नहीं है। जिन की वीसा की मुद्दत पूरी हो गई है, उनके ऊपर मुकदमा चला कर के उनको वापस भेजने में कोई दिक्कत नहीं है। दिल्लीं में बहुत ज्यादा संख्या नहीं है।

The number of Pakistanis in India staying after expiry of visa, not illegally but under extension, is forty-seven.

SHRI BAHRUL ISLAM: May I know whether quit India notices are served on these so-called Pakistanis in Assam or are they turned out without this quit India notice?

SHRI JAISUKHLAL HATHI: The procedure which we have adopted is that first of all have an enquiry. After that, if he is found to be a Pakistani national, a quit notice is issued to him but in that notice itself there is a provision that if he wants, he can file his case before the Tribunal. If he does not do so, he goes away; if he says he is not a Pakistani national, he can appeal and place his case before the Tribunal.

पुरातत्व के विशेषज्ञ

*५२५ **श्री विमलकुमार मन्नालालजी चौरड़िया** : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि

(क) भारत में पुरातत्व विषय के कितने (1) सरकारी और (2) गैर-सरकारी विशेषज्ञ है,

(ख) उपरोक्त विशेषज्ञो की विशेषता किन-किन विषयों में है; और

(ग) इस विषय पर गैर-सरकारी विशेषज्ञों के संग्रह और सेवा का उपयोग करने के बारे में यदि सरकार की कोई योजना हो, तो उसका ब्योरा क्या है ?

†[EXPERTS ON ARCHAEOLOGY

*525. SHRI V. M. CHORDIA: Will the Minister of EDUCATION be pleased to state:

(a) the number of (i) Government and (ii) non-Government experts in the subject of Archaeology in India; and

(b) the subjects in which the said experts have specialised; and

(c) the details of the plan of the Government, if any, for utilizing the collections and services of the non-Government experts on the subject?]

†[ ] English translation.